

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 62/99

Wednesday, this the 3rd day of February, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

K. Sudha,
W/o. Sudheerkumar,
Engineering Assistant,
All India Radio,
Kannur - 670 004.
Kannur District.

...Applicant

By Advocate Mr. Sreeprakash K. Nair

Vs.

1. The Station Engineer,
All India Radio, Kannur,
Kannur District.
2. The Director General,
S-IV Section, All India Radio,
Akashvani Bhavan,
New Delhi - 110 001.

...Respondents

By Advocate Mr. Govindh K. Bharathan, SCGSC

The application having been heard on 3.2.99, the Tribunal on the same day delivered the following:

ORDER

The applicant seeks to call for records relating to the panel of priority date for allotment of residential quarter of All India Radio Staff, Kannur, to direct "the respondent" to grant residential quarter to the applicant and to declare that the applicant is entitled to include her service at AIR, Jaipur for determining her seniority.

2. The applicant states that she is now working as Engineering Assistant in AIR, Kannur and she was formerly working at AIR, Jaipur. According to her, she tendered a technical resignation while working at Jaipur and the

period of her service at Jaipur is also to be taken into consideration for determining the seniority for allotment of Departmental quarter.

3. Apart from a bald averment that the applicant worked at Jaipur and she tendered a technical resignation, there is no material in support of the same.

4. The applicant says that initially the office at AIR, Kannur had notified a panel of applicants for accommodation in the quarters and the applicant was put in the foremost position. Here also, there is nothing more than a bald averment. It is further stated by the applicant that later the office changed the panel and shifted the position of the applicant downwards in the priority list. The applicant finds here also more convenient to make only bald averment and not to support the plea with any evidence.

5. From a reading of paragraph 5 of the Original Application, it appears that the applicant claims that she is entitled to get an official quarter allotted to her to suit her convenience. It is not like that. There are certain norms to be followed.

6. One of the grounds raised is that "Negation of Accommodation in official quarters to the applicant is arbitrary, illegal and unsustainable in the eye of law". There is no order produced by the applicant rejecting her request for allotment of official quarters.

7. The first relief sought by the applicant is to call for records relating to the panel of priority date for

allotment of residential quarters of All India Radio Staff, Kannur. This cannot, but be said to be vague. A relief cannot be allowed to be vague. It should be specific. For what period, the applicant wants to get the records called for relating to the panel of priority date for allotment of residential quarters is left as vague as possible.

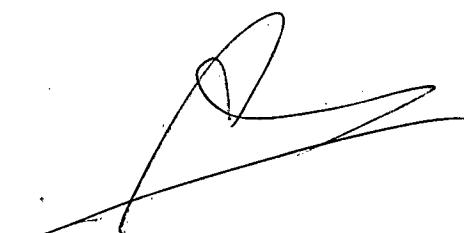
8. The second relief sought is to direct "the respondent" to grant residential quarter to the applicant. There are two respondents and it is not known what the applicant means by "the respondent". Further, there cannot be a direction by the Tribunal to grant residential accomodation to the applicant.

9. A person who approaches the Tribunal for redressal of grievance should have a grievance in the real sense of it. The grievance cannot be something imaginary or fictitious.

10. I donot find any reason much less any good reason to admit the Original Application.

11. Accordingly, the O.A. is dismissed. No costs.

Dated the 3rd day of February, 1999.



A.M. SIVADAS
JUDICIAL MEMBER